

SPECIAL BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.334/2020, IA No.105/2024, IA No.127/2024, IA No.49/2022,
IA No.370/2021, IA No.88/2022, IA No.384/2022, IA No.385/2022,
IA No.169/2020, IA No.02/2021, IA No.236/2020, IA No.262/2020,
Ivn. P No.15/2021, IA No.133/2021, MA No.8/2022, IA No.277/2020,
IA No.47/2022, IA No.145/2021, IA No.56/2022, IA No.173/2023,
IVN. P No.01/2023, IA No.217/2024, IA No.245/2024 & IA No.261/2024
IN CP (IB) No.451/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI MANOJ KUMAR DUBEY,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 28th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KHARD ENTERPRISES V/S RAMNATH DEVELOPERS PVT LTD.
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Swechcha Mishra, Proxy for : *For the Resolution Professional*
Sh. Amar Vivek, Adv.

Sh. Mohit Kumar, Adv. : *For HUDCO in IA No.02/2021,
IA No.262/2020, IA No.334/2020,
IA No.105/2024, Ivn. P.No.15/2021,
IA No.277/2020, IA No.370/2021,
& IA No.88/2022*

Sh. Ashish Kr. Srivastava, Adv. : *For the Applicant in IA No.133/2021*

Sh. Vishnu Thulasi Menon alongwith : *For Applicant in IA No.370/2021,
Sh. Arjun D. Singh, Adv. & IA No. 88/2022*

Ms. Monica Nanda, PCS : *For the Ex-Management/ Res. in
IA No.277/2020, IA No.147/2021,
IA No.47/2022, IA No.145/2021,
IA No.262/2020, IA No.384/2022 &
IA No.385/2022 and Applicant in
MA No.8/2022*

Sh. Yash Tandon, Adv. : *For the Applicant in IA No.105/2024,
IA No.127/2024 & IA No.261/2024*

-Sd-

-Sd-

ORDER

Ld. Counsels representing their respective parties are present.

IA NO.261/2024

1. Ld. Counsel representing the Applicant states that as per the previous order dated 15.05.2024, the proposal of the Applicant was to be considered by the CoC objectively.
2. Ld. Counsel representing the RP on the other hand states that there is no final decision taken on the proposal of the Applicant, which is still under consideration, however, there are also certain Expression of Interest already received from the Prospective Resolution Applicants, which are also under consideration before the CoC and a holistic decision would accordingly be taken in the matter.
3. Let the matter be adjourned for further hearing on 4th June, 2024.

IA No.277/2020, IA No.147/2021, IA No.47/2022, IA No.145/2021, IA No.262/2020, IA No.384/2022, IA No.385/2022 and MA No.8/2022

1. Ld. Counsel, Ms. Monica Nanda representing the Directors of the Ex-Management states that she has no fresh instructions in the matter from her client. In view of this, she states at Bar, that she wants to withdraw her vakalatnama.
2. In view of the above statement made, let the Ld. Counsel, Ms. Monica Nanda be discharged accordingly.

-Sd-

-Sd-

IA NO.105/2024

1. Ld. Counsel, Sh. Mohit Kumar representing the Respondent/ HUDCO states that he has not yet received the copy of the application.
2. Ld. Counsel, Sh. Yash Tandon representing the applicant is directed to supply the copy of the application to the Ld. Counsel representing the HUDCO on his email ID to be shared in the chat box today itself.

Let all other applications be also put up on 4th June, 2024. Meanwhile, the pleadings if any be completed by the respective parties.

-Sd-
(Manoj Kumar Dubey)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

28th May, 2024

Kavya Prakash Srivastava
(Stenographer)